

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**The Secretary to Government,  
Department of Law, Justice & Parliamentary Affairs,  
Civil Secretariat, UT of J&K,  
Jammu.**

No.: 1631/RG/48

Dated: 31-1-2022

**Subject: Business Reform Action Plan (BRAP) 2020-2021.**

Ref: Yours office communication No.: Law-Jud/56/2021-10 dated  
17.01.2022.

Sir,

With reference to the communication referred above to regarding the subject, I am desired to forward herewith the statement showing the pendency of Commercial Dispute Cases in the designated Commercial Courts of both the UTs of J&K and Ladakh, as on 31.12.2020. Further, it is submitted that in the Hon'ble High Court the matter of such High Value Commercial Disputes (disputes >500 crores) have already been assigned to the Hon'ble Division Bench-I in the roster being issued for both the wings of the Hon'ble High Court.

As such, you are requested to proceed in the matter, accordingly.

**Encl: As per letter.**

Yours faithfully,

  
(Permod Kumar)  
Joint Registrar(Adm)